

**The Minister of Finance (Shri C. D. Deshmukh):** (a) The Rehabilitation Finance Administration deals with loan applications for both business and industrial purposes but does not maintain statistics separately for business and industrial loans in respect of displaced persons from West and East Pakistan. The total amount of loans advanced to displaced persons from West and East Pakistan, upto the 31st May, 1952, and the number of loanees involved in each case is as under:

	Number of loanees	Amount sanctioned
		Rs.
West Pakistan .	3891	3.41 crores
East Pakistan .	1656	1.04 crores
<b>TOTAL .</b>	<b>5547</b>	<b>4.45 crores</b>

(b) About 232 borrowers in West Bengal whose instalments fell due for repayment on or before the 31st December, 1951 had failed to pay these instalments by the 31st March 1952.

(c) The steps taken in respect of such defaulters depend upon the merits of each case. If the loan account is running otherwise fairly satisfactorily the Rehabilitation Finance Administration continues to remind the party concerned to pay up the arrears; in cases where all efforts to realise the dues by persuasion fail the Collector is asked to realise the instalments due as arrears of land revenue. In yet other cases where in addition to the instalments being in arrears the loan account itself is running unsatisfactorily and there is no prospect of the loanee being in a position to straighten out his financial affairs the entire loan is recalled and the help of the Collector is sought to realise the Administration's dues; in some cases an arrangement is arrived at with the party concerned under which he is enabled to pay to the Administration the dues in instalments easier than those provided for in the Agreement.

#### EXCISE REVENUE FROM MATCH INDUSTRY

**258. Shri M. Islamuddin:** Will the Minister of Finance be pleased to state:

(a) the amount of excise revenue derived by the Government of India from match industry in 1948-49, 1949-50 and 1950-51; and

(b) the amount paid to States concerned in those years on account of their shares of excise duty?

**The Minister of State for Finance (Shri Tyagi):** (a) The total net Central Excise Duty realised on Matches

during the years 1948-49 to 1950-51, is as follows:

Year	Rs. (000)
1948-49 ...	7,25,44
1949-50 ..	7,30,85
1950-51 ..	8,01,51

(b) The hon. Member is, presumably, referring to the amount paid to the former 'Indian States' from the proceeds of the match excise duty for the years 1948-49 to 1950-51, under the arrangement which existed between the Government of India and those States for pooling and sharing the excise revenue from matches, collected within their respective jurisdictions through their individual excise administrations. The total amount authorised for payment to these States for these years is as follows:

Year	Amount
1948-49 ...	1,26,42,622
1949-50 ...	1,10,69,470
1950-51 ...	Nil

2. Since the pooling arrangement referred to above ceased with effect from the 1st April 1950 on which date the match excise administration in the jurisdictions of the old Indian States were taken over fully by the Government of India following Federal Financial Integration, none of these States or their successor Part B States is entitled to any share in the match excise duty from that date. In the case of Jammu and Kashmir, however, the pooling arrangement was only terminated with effect from the 1st April 1951.

#### COOCH-BEHAR EMPLOYEES

**259. Shri Barman:** Will the Minister of Finance be pleased to state:

(a) the number of Cooch-Behar State employees (permanent and temporary) engaged in collection of tobacco excise and land customs, before the State was merged into India in 1950; and

(b) the number of such employees absorbed in the Central Services?

**The Minister of State for Finance (Shri Tyagi):** (a) The total number of Cooch-Behar State employees including Class IV Staff (both permanent and temporary) engaged in collection of tobacco excise and land customs during the pre-merger period was 156.

(b) 124 State employees have so far been absorbed in appropriate Central Government cadres.